

The Deputy Minister of Railways (Shri S. V. Ramaswamy): The average quotas for supply in 1956 and 1957 were 116 and 125 wagons daily respectively. The actual daily average supply of wagons during 1956, 1957 and 1958 upto March 1958 has been 85, 84 and 97 wagons respectively. Loading from this Station is affected by the following factors:

- (i) The quotas are distributed according to the various interests such as State Governments, Projects, etc. and indents are not always available in accordance with this distribution. Indiscriminate loading on whatever account the consignors wish is not possible, as this will lead to congestion.
- (ii) A proportion of the traffic, mainly the traffic for North Bihar moves via transhipment points. Operating restrictions in booking via these points sometimes become necessary on account of shortage of labour, etc.
- (iii) On occasions, there have not been enough indents for the up directions; the capacity thus rendered spare could not be utilised for stations in the down direction as this would have resulted in congestion at the terminals.

12.00 hrs.

PAPERS LAID ON THE TABLE

APPRAISAL AND PROSPECTS OF SECOND FIVE YEAR PLAN

The Minister of Labour and Employment and Planning (Shri Nanda): Sir, I beg to lay on the Table a copy of the Memorandum on 'Appraisal and Prospects of the Second Five Year Plan'. [Placed in the Library. See No. LT-705/58].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(1) Supplementary Statement No. III.—Fourth Session, 1958 of Second Lok Sabha. [See Appendix IX, annexure No. 31].

(2) Supplementary statement No. VI.—Third Session, 1957 of Second Lok Sabha. [See Appendix IX, annexure No. 32].

(3) Supplementary statement No. XII—Second Session 1957 of Second Lok Sabha. [See Appendix IX, annexure No. 33].

(4) Supplementary Statement No. XII—First Session, 1957 of Second Lok Sabha. [See Appendix IX, annexure No. 34].

(5) Supplementary Statement No. VII, Fourteenth Session 1958 of First Lok Sabha. [See Appendix IX, annexure No. 35].

REPLIES TO MEMORANDA ON DEMANDS FOR GRANTS (RAILWAYS)

The Deputy Minister of Railways (Shri Shahnawaz Khan): Sir, I beg to lay on the Table a copy of the statement containing replies to certain memoranda received from members in connection with Demands for Grants (Railways) 1958-59. [Placed in the Library. See No. LT-711/58].

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

(1) G.S.R. No. 284, dated the 17th April, 1958 rescinding the Bombay Wheat (Sale Control)

the Sittings of the
Order, 1957, published in Notification No. S.R.O. 3686, dated the 18th November 1957.

(2) G.S.R. No. 285, dated the 23rd April, 1958 containing the Rice (Prohibition of Use in Wheat Products) Order, 1958.

(3) G.S.R. No. 286, dated the 23rd April, 1958 making certain further amendments to the West Bengal Rice (Movement control) Order, 1958.

(4) G.S.R. No. 300, dated the 3rd May, 1958. [Placed in the Library. See No. LT 712/58].

DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): Sir I beg to lay on the Table a copy each of Directions Nos. 52A and 113A and an amendment to Direction No. 47B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. 713/58].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Sardar Hukam Singh: Sir, I beg to lay on the Table the Minutes of the sittings (fourteenth to twenty-third) of the Committee on Private Members' Bills and Resolutions held during the Fourth Session.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

Shri Mulchand Dube (Farrukhabad): Sir, I beg to lay on the Table the Minutes of the sittings (Fifth to Seventh) of the Committee on Absence of Members from the Sittings of the House held during the Fourth Session.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th May, 1958, agreed without any amendment to the Indian Oaths (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 26th April, 1958."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th May, 1958, agreed without any amendment to the Hyderabad Securities Contracts Regulation (Repeal) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 29th April, 1958."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business of the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at the sitting held on the 6th May, 1958, agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 30th April, 1958."

(iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1958, and transmitted to the Rajya Sabha for its recommendations